

Regarding need for comprehensive reforms in the functioning of investigative agencies-laid

SHRI E. T. MOHAMMED BASHEER (PONNANI): The assertion that 95% of political leaders investigated by the Central Bureau of Investigation (CBI) and the Enforcement Directorate (ED) belong to opposition parties raises concerns about the impartiality and neutrality of these investigative bodies. While it's crucial to acknowledge that investigations of politicians may be driven by legitimate concerns over corruption or misconduct, the disproportionate focus on opposition figures raises questions about the potential misuse of these agencies for political purposes. Such an imbalance could erode public trust in the independence of law enforcement agencies, as it might be perceived as an attempt to suppress dissent. It underscores the need for transparent and unbiased investigations, free from interference, to ensure the credibility of these institutions. To address these concerns, there is a pressing need for comprehensive reforms in the functioning of investigative agencies, ensuring that they operate independently. Additionally, promoting accountability, transparency, and adherence to the rule of law in the investigation process is essential for upholding the principles of democracy and maintaining public confidence in the system.